

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

16

T.C.P. No. 117/(MAH)/2013

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: Ishwardas Rasiwasia @ Agarwal
V/s
M/s. Akshay Ispat Udyog Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Dr S. K. Jain	JCS	[Signature]
2	M.S. BHARDWAJ	Adv for petitioner	[Signature]

ORDER

TCP No.117/ 397-398/NCLT/MB/MAH/2013

For there is no objection for Respondents side to provide information of sale of shares and other information to the Counsel appearing on behalf of the Petitioner, if any, and since the Petitioner Counsel is ready and willing to receive the same, this Bench hereby directs the Respondents side to provide information to Petitioner Counsel within 15 days.

List this matter on 6.3.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)